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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.910/97.

Dt. of Decision : 23-07-97.

S.Gopala Raju

.. Applicant.

Vs

1. The Sr.Divl.Electrical Engineer,
TRS, SC Rly, Vijayawada.
2. The Chief Project Manager,
Railway Electrification,
Vijayawada.
3. The General Manager,
Central Organisation,
Railway Electrification,
Allahabad.
4. The Chief Personnel Officer,
SC Rly, Rail Nilayam,
Sec'bad.

.. Respondents.

Counsel for the applicant : Mr.G.V.Subba Rao

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.G.V.Subba Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant in this OA was engaged as Casual Labour Technical Mate in the Railway Electrification Project on 02-11-82 as he is a Diploma Holder. He was given the pay scale of Rs.260-400/ 950-1500/- on completion of 180 days of continuous service. He was granted temporary status from 1-1-84. Subsequently he was given the grade of Rs.330-480/1200-1800/-. Subsequently he was posted in the scale of pay of Rs.380-560/1320-2040/-. He continued as such upto 10-01-93 as Technical Mate. The applicant applied for the post of Electrical Chargeman in the scale of pay of Rs.1400-3000/- through proper channel and he was selected for that post and he was relieved on 11-01-93 to join in that post under the control of the Senior Divisional Electrical Engineer, TRS, Vijayawada.

3. It is stated by the applicant that some of the Technical Mates who joined the Railway Electrification filed OA.No.290/94 praying for the scale of pay of Rs.1320-2040/- after completion of 180 days of continuous service. It is stated that the prayer in that OA was allowed. The applicant in this OA prays for the same relief.

4. This OA is filed to grant him the pay scales of Rs.1320-2040/- from the date of completion of 180 days of Casual Labour Technical Mate as was allowed for the applicant in OA.290/94 and for a consequential direction to pay him arrears of salary and allowances etc., upto 17-10-89 by regulating his pay in the scale of pay of Rs.1320-2040/-.

5. The applicant has submitted a representation to R-2 requesting to grant him the relief as above. ^{has} He also stated ~~that~~ ^{on} dt.22-7-96 (Annexure-III) in his representation that the above has been adopted as a policy by the CPM, RE, Vijayawada. But it is stated that that representation is not yet replied.

6. The learned counsel for the applicant submits that in similar cases this Tribunal has directed for disposal of the representation taking due note of the direction in OA.290/94. Similar direction may also be given in this case to dispose of the representation of the applicant dated 22-07-96 (Annexure-III) ~~for further action~~ by R-2.

7. In view of the above, we feel that a direction to dispose of his representation dated 22-07-96 will meet the ends of justice. In that view we direct R-2 to dispose of the representation of the applicant dated 22-07-96 (Annexure-III) taking due note of the direction in OA.290/94. Time for compliance is four months from the date of receipt of a copy of this order.

8. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry should send a copy of the OA along with the Judgement to R-2.)


(E.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 23rd July, 1997.
(Dictated in the Open Court)

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D.R. (J)

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Copy to:

1. The Senior Divisional Electrical Engineer,
TRS, South Central Railway, Vijayawada.
2. The Chief Project Manager, Railway Electrification,
Vijayawada.
3. The General Manager, Central Organisation,
Railway Electrification, Allahabad.
4. The Chief Personnel Officer, South Central Railway,
Railnilayam, Secunderabad.
5. One copy to Mr.G.V.Subba Rao, Advocate,CAT,Hyderabad.
6. One copy to Mr.V.Rajeswara Rao, Addl.CGSC,CAT,Hyderabad.
7. One copy to D.R(S),CAT,Hyderabad.
8. One duplicate copy.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR: M
(J)

DATED:

23/7/97

ORDER/JUDGEMENT

M.A./R.A/L.A. NO.

D.A. NO. 910/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

